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CCPA. No.101/2004

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The Registry

ORDER OF THE TRIBUNAL

4.8.2005

Applicant by Shri Yogesh Dhande.

Respondents by Shri P. Shankaran.

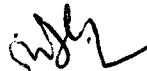
The learned counsel for the respondents has filed the additional reply and the same is taken on record.

Heard the learned counsel for the parties.

CCP No. 101/2004 is filed for non-compliance of the order dated 5th February, 2004 passed in OA No. 813/2000. Vide this ~~order~~ order the Tribunal directed the respondents to find out the genuineness of the mark sheet of 10+2 examination and incase it is not found genuine then the respondents are justified to delete the name of the applicant from the select panel for the post of Postal Assistant. The learned counsel for the respondents has drawn our attention to the order dated 13.10.2004, wherein the respondents have found that the alleged mark sheet of the applicant is not genuine and they have cancelled the selection of the applicant. Thus, they have complied with the orders passed by this Tribunal, and this CCP is not maintainable now.

In view of the aforesaid this CCP is not maintainable and is accordingly dismissed as not maintainable. Notices issued are discharged. However, the applicant will be at liberty to file a separate OA if he still feels aggrieved and so advised.


(Madan Mohan)
JM


(M.P. Singh)
VC